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**(2021) 07 SEBI CK 0247**

**In the Securities Appellate Tribunal Mumbai**

**Case No : Appeal No.182 Of 2020**

Arihant Futures And Commodities Limited

APPELLANT

Vs

National Commodity & Derivatives Exchange Ltd

RESPONDENT

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**Date of Decision :** 30-07-2021

**Acts Referred:**

**Citation :** (2021) 07 SEBI CK 0247

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; M. T. Joshi, J

**Bench :** Division Bench

**Advocate :** Mahi Lalka, Ashok Singh, Manish Chhangani, Ravishekhar Pandey

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**Judgement**

1. Connect with Appeal no. 71 of 2020 and list on August 25, 2021. In the meanwhile, the respondent may file a reply.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.